

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.1317 /AHD/2017

निर्धारण वर्ष/Assessment Year: 2012-13

Shri Hasmukhbhai C Patel, P-37, Wadi Faliya, Nana Varachha, Surat – 395006. [PAN: BUZPP 8956 N]	Vs .	The Principal Commissioner of Income Tax-3, Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

आ.अ.सं./I.T.A No.1318/AHD/2017

निर्धारण वर्ष/Assessment Year: 2012-13

Shri Mukesh Chhotubhai Patel, P-37, Wadi Faliya, Nana Varachha, Surat – 395006. [PAN: ASSPP 2722 L]	Vs .	The Principal Commissioner of Income Tax-3, Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओर से /Assessee by	Shri Dhaval Mehta – CA
राजस्वकीओर से /Revenue by	Shri O.P.Vaishnav - CIT(DR)

सुनवाई की तारीख/ Date of hearing:	04.02.2021
उद्घोषणा की तारीख/Pronouncement on:	04.02.2021

आदेश / O R D E R

PER BENCH:

1. These two appeals by the different Assessee's are directed against the separate orders of Learned Principal Commissioner of Income Tax-3, Surat passed under section 263 of the Act dated 31.03.2017 and 30.03.2017 respectively both for the assessment year (AY) 2012-13.

2. These two appeals came up hearing on 4th February 2021. The Ld.AR for the assessee Shri Dhaval Mehta submits that the assessee wants to withdraw their respective appeals, hence, he pray for withdrawal of both the appeals. On the direction of Bench, the Ld.AR for the Assessee, undertook to send his authority letter and application in writing for withdrawal of appeals during the course of the day. Registry is directed to take the same on record as and when such application is received.
3. The Id.Departmental Representative (CIT)DR appearing for the Revenue has no objection if the appeals of assessee are dismissed as withdrawn.
4. Considering the submissions of the Ld. AR of the assessee, the assessee's are allowed to withdraw their appeals. Resultantly, both the appeals of the Assessee are dismissed as withdrawn. No order as to cast.

Order announced at the time of hearing of appeal on 4th February 2021 in the Virtual Court hearing.

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 4th Feb 2021/**#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

/ / **TRUE COPY** / /

Assistant Registrar, Surat